
(2020) 07 JH CK 0060
In the Jharkhand High Court
Case No : Writ Petition(S) No.2289 of 2014

Sarti Behera

APPELLANT

Vs

State of Jharkhand And Ors

RESPONDENT

Date of Decision : 02-07-2020

Acts Referred:

Citation : (2020) 07 JH CK 0060

Hon'ble Judges : Deepak Roshan, J

Bench : Single Bench

Advocate : P.K.Rana, Rahul Kamlesh

Final Decision : Dismissed

Judgement

1. Heard counsels for the parties through V.C.
2. The instant writ application has been preferred by the petitioner for quashing the memorandum no.4067 dated 20.05.2009, issued by President, Police Selection Committee â?" cum - Superintendent of Police, East Singhbhum, Jamshedpur and also for a direction upon the concerned respondent to appoint the petitioner since she had been found successful in the selection process pursuant to the advertisement no.01 of 2004 as she had been communicated by the Superintendent of Police, East Singhbhum, Jamshedpur vide its letter dated 22.04.2008.
3. Learned counsel for the petitioner submits that she was very able candidate and she should have been appointed pursuant to the advertisement 01/2004. He further submits that the petitioner had earlier filed two writ applications before this Court being W.P.(S) No.3765 of 2005, which was disposed of vide order dated 09.08.2005 and W.P.(S) No.943 of 2009, which was also disposed of vide order dated 21.05.2009, but in spite of that she

has not been appointed.

4. A counter affidavit has been filed by the State indicating therein that the issue of not selecting the petitioner, the then President, Police Selection

Committee, Kolhan Regional Board cum Superintendent of Police, East Singhbhum, Jamshedpur passed an order dated 20.05.2009 and according to

the merit list of successful candidates, the points secured by the petitioner is less than the required marks and as such the aforesaid order is very much

justified and not liable to be quashed. He further submits that this is third round of litigation before this Court; as such no more chance should be given

to the petitioner. Hence, the instant application deserves to be dismissed.

5. Replying to the aforesaid contention, learned counsel for the petitioner submits that the petitioner may be permitted to raise her grievance before the concerned authority.

6. Having heard learned counsel for the parties and after perusing the materials available on record especially Annexure-C to the counter affidavit, it

appears that according to the merit list of successful candidates, the points secured by the petitioner is less than the required marks under category of

Scheduled Caste candidates as the marks secured by the petitioner was 11 and the same was less than the marks of the last selected candidates

which is 12. Further, this is third round of litigation before this Court as such; I am not inclined to interfere with the impugned Order as contained in

memorandum no.4067 dated 20.05.2009. Needless to say that the petitioner has not denied the factum of Annexure-C and simply requested that she

may be given one more chance to approach the respondent authority which in my opinion is nothing but an abuse of process of law and Court.

7. In view of the aforesaid discussions, the instant application is dismissed.